

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :

- (i) The National Savings Certificates (VI Issue) (Amendment) Rules, 1988 published in Notification No. G.S.R. 354 (E) in Gazette of India dated the 18th March, 1988.
- (ii) The National Savings Certificates (VII Issue) (Amendment) Rules, 1988 published in Notification No. G.S.R. 355 (E) in Gazette of India dated the 18th March, 1988.
- (iii) The Kisan Vikas Patra Rules, 1988 published in Notification No. G.S.R. 370(E) in Gazette of India dated the 23rd March, 1988.

[Placed in Library. See No. LT-5835/88]

Notification under Passport Act, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 84 (E) in Gazette of India dated the 11th February, 1988 under sub-section (3) of section 24 of the Passport Act, 1967.

[Placed in Library. See No. LT- 5836/88]

Notification under the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy of the All India Services (Disciplinary and Appeal) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 145 in Gazette of India dated the 12th March, 1988 under sub-

section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT 5837/88]

12.10 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In Accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation (Vote on Account) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 28th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 28th March, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988, which has been passed by the Rajya Sabha

at its sitting held on the 29th March, 1988."

- (iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1988."
- (v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1988."

12.11 hrs.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the following Bills, as passed by Rajya Sabha :

- (1) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988.
- (2) The Tamil Nadu Agricultural Service Co-operative Societies (Amendment of Special Officers) Amendment Bill, 1958.
- (3) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.

12.11½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Thirty-ninth Report

SHRI VAKKOM PURUSHOTHAMAN (Allepey) : Sir, I beg to present the

Thirty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirtieth Report on Steel Authority of India Limited—Salem Steel Plant.

BUSINESS ADVISORY COMMITTEE

[English]

Fifty-first Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, I beg to present the Fifty-first Report of Business Advisory Committee.

12.12 hrs.

[SHRI SARAD DIGHE *in the Chair*]

12. 12 hrs.

STATEMENT RE : DECISION OF GOVERNMENT TO BRING CERTAIN PROVISIONS IN DIRECT TAX LAWS (AMENDMENT) ACT, 1988 INTO EFFECT FROM 1.4.1990

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : The Hon'ble Members would recall that while presenting the Central Government's Budget for 1988-89, in paragraph 93 of his speech (Part B) F.M. had mentioned about the Direct Tax Laws (Amendment) Bill, 1987, which was passed during the last session of the Parliament, and referred to the main points that have emerged for Government's consideration on the basis of the representations received by the Government from various quarters. The first point mentioned in this para is about the new law relating to assessment of partnership firms. The other three matters pertain to levy of 30 per cent additional tax, provisions relating to charitable trusts/voluntary agencies, etc. and reopening of assessments.